



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/129/2016/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 28.03.2019

RECOMMENDATION

Sub:- Departmental inquiry against Smt. Seema Taranum,
the then Panchayath Development Officer,
Hangarahalli Gram Panchayath, Holenarasipura
Taluk, Hassan District - reg.

- Ref:- 1) Government Order No. ಗ್ರಾಅಪ/33/ಗ್ರಾಪಂಕಾ/2016
dated 23.04.2016 and its corrigendum dated
26.04.2016.
- 2) Nomination order No. UPLOK-2/DE/129/2016
dated 07.05.2016 of Upalokayukta-2, State of
Karnataka.
- 3) Inquiry report dated 26.03.2019 of Additional
Registrar of Enquiries-11, Karnataka Lokayukta,
Bengaluru.

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The Government by its order dated 23.04.2016 and  
corrigendum dated 26.04.2016, initiated the disciplinary  
proceedings against Smt. Seema Taranum, the then Panchayath  
Development Officer, Hangarahalli Gram Panchayath,  
Holenarasipura Taluk, Hassan District [hereinafter referred to  
as Delinquent Government Official, for short as 'DGO'] and  
entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-  
2/DE/129/2016 dated 07.05.2016 nominated Additional

Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her.

3. The DGO - Smt. Seema Taranum, the then Panchayath Development Officer, Hangarahalli Gram Panchayath, Holenarasipura Taluk, Hassan District was tried for the following charge:-

“ನೀವು ಹಾಸನ ಜಿಲ್ಲೆ, ಹೊಳೆನರಸೀಪುರ ತಾಲ್ಲೂಕಿನ ಹಂಗರಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ, 2013-14ನೇ ಸಾಲಿನ ಬಸವ ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಶ್ರೀ ಮಂಜುಳ ಕೋಂ ಶ್ರೀ ಬಾಲಕೃಷ್ಣ ಇವರಿಗೆ ಆಶ್ರಯ ಮನೆ ಮಂಜೂರಾಗಿದ್ದು, ಆದರೆ ಶ್ರೀ ಬಾಲಕೃಷ್ಣ ರವರು ಹನುಮನಳ್ಳಿ ಗ್ರಾಮದ ಪರಿಶಿಷ್ಟ ಜನಾಂಗಕ್ಕೆ ಸೇರಿದ ಶ್ರೀ ಶನಿದೇವರ ದೇವಸ್ಥಾನಕ್ಕೆಂದು ಮೀಸಲಿಟ್ಟಿದ್ದ 30 X 35 ಅಡಿ ಜಾಗವನ್ನು ಅತಿಕ್ರಮಿಸಿಕೊಂಡು ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ದಾಖಲಾತಿಗಳನ್ನು ನೀಡಿ, ಮನೆ ಕಟ್ಟಲು ಲೈಸೆನ್ಸ್ ಪಡೆದುಕೊಂಡು ಮನೆಯ ತಳಪಾಯ ಹಾಕಿ ಸರ್ಕಾರದಿಂದ ಹಣ ಪಡೆಯಲು ಪ್ರಯತ್ನಿಸಿದ್ದು, ಆ ಬಗ್ಗೆ ನೀವು ಯಾವುದೇ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸದೆ, ಮನೆಯ ತಳಪಾಯ ಕಟ್ಟಿರುವ ಭಾವಚಿತ್ರ ತೆಗೆದು ಜಿ.ಪಿ.ಎಸ್. ಮಾಡಿ ನಿಯಮಬಾಹಿರವಾಗಿ ರೂ.29,800/- ಹಣ ಬಿಡುಗಡೆ ಮಾಡಲು ಅನುಕೂಲ ಮಾಡಿಕೊಡುವುದರ ಮೂಲಕ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, "charge against the DGO by name Smt. Seema Tharanum (name written by her as Seema Taranum on the note sheet on 21.10.2016) that without verifying the records and only on the basis of the photograph of the foundation laid by Manjula on the site measuring 30 x 35 feet which belonged to Shanidevara Temple of Hanumanahalli Village, Hassan District, the DGO during her tenure as Panchayath Development Officer, Hangarahalli Gram Panchayath, Holenarasipura Taluk, Hassan District enabled release of a sum of Rs.29,800/- through GPS to Manjula under Basava Yojane 2013-14 and thereby DGO is guilty of misconduct within the purview of Rule 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct Rules, 1966 is *proved*".

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO - Smt. Seema Taranum is due for retirement on 30.04.2041.

7. Having regard to the nature of charge '*proved*' against DGO - Smt. Seema Taranum, the then Panchayath

Development Officer, Hangarahalli Gram Panchayath,  
Holenarasipura Taluk, Hassan District, it is hereby  
recommended to the Government to impose penalty of  
'withholding two annual increments payable to DGO - Smt.  
Seema Taranum with cumulative effect and to recover a sum of  
Rs.29,800/- from the salary and allowances payable to DGO -  
Smt. Seema Taranum'.

8. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 28/3.  
Upalokayukta,  
State of Karnataka.